IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

27. **IA-896/2023 in C.P.(IB)/587(MB)/2021**

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.03.2023**

NAME OF THE PARTIES: Coalnergy Minerals Pte. Ltd.
Vs
Flash Forge Private Ltd.

SECTION: 9, 49(2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016

O R D E R

The Court is convened through Video Conference.

1. Ms. Jill Rodricks, Ld. Counsel for the Applicant present. None present for the Respondent.

2. **IA-896/2023** is filed by the Corporate Debtor seeking to de-reserve the orders in main CP as the Corporate Debtor wants to file written submissions. The Bench allowed the Applicant to file written submissions in two pages within two days. However, orders cannot be de-reserved. As the Applicant is allowed to file the written submissions, the present IA is rendered infructuous, hence, the same stands **dismissed**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

14.03.2023 / pvs